MAHARASHTRA NATIONAL LAW UNIVERSITY MUMBAI

VINDEX MANASAH

INTELLECTUAL PROPERTY JOURNAL
(Blind-peer Reviewed)



VOLUME I ISSUE 1

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CALL FOR PAPERS

FOR

VOLUME I ISSUE 1

VINDEX MANASAH

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MNLU MUMBAI

INTELLECTUAL PROPERTY JOURNAL

ABOUT MNLU MUMBAI

Maharashtra National Law University Mumbai, established in 2014, is a premier National Law University committed to excellence in legal education and research. Commencing academics in 2015, it offers programmes such as B.A. LL.B. (Hons.), LL.M., MBA, and specialised postgraduate courses. Located in Powai, Mumbai, the University provides a vibrant academic environment with curricula aligned to BCI and UGC norms.
It hosts advanced research centres in areas like Intellectual Property, Maritime Law, and Arbitration, and holds the prestigious DPIIT IPR Chair. Guided by distinguished leadership, MNLU Mumbai fosters advocacy skills, legal scholarship, and values of justice, equality, and social responsibility.

Hon'ble Shri. Justice Alok Aradhe, Judge of Supreme Court of India is the Chancellor of the University who not only guides but also inspires the institution with his novel ideas and rich experience in law field.

The University is steered by distinguished judges, senior advocates, eminent academicians, seasoned and senior bureaucrats as members of governing bodies and they guide our students with their rich and valuable experience. Our students participate in various reputed competitions both in India and abroad.
Through engaged research the University strives to address issues that surround contemporary life in India.

Cognizant of this changing paradigm of learning MNLU Mumbai has signed MoUs with some leading Universities of Europe for a more sustained and engaged exchanges of ideas related to law and society in modern time. MNLU Mumbai believes in the values enshrined in the Indian Constitution viz. Justice, Liberty, Equality, Fraternity, Secularism, Humanism etc. and makes all out efforts to inculcate them amongst its students, staff, and others to make this institution as not only centre of legal knowledge but also an inclusive centre of humanity.

ABOUT VINDEX MANASAH

Vindex Manasah: Intellectual Property Journal, MNLU Mumbai is the flagship, blind peer-reviewed biannual journal of Maharashtra National Law University Mumbai. Dedicated to advancing intellectual property scholarship, the Journal seeks to foster interdisciplinary dialogue and encourage critical engagement with contemporary developments in intellectual property law and policy.

The name Vindex Manasah draws inspiration from the Latin word *vindex*, meaning a defender, champion or protector, and the Sanskrit word *manasah*, associated with the mind, intellect and thought. Together, the words embody the Journal's vision of safeguarding intellectual endeavour and advancing knowledge through law, research and innovation.

Published twice a year, the Journal aims to provide a rigorous academic platform for examining emerging legal challenges, evolving regulatory frameworks and the intersection of intellectual property with technological advancement, creativity and socio-economic development. It seeks to facilitate meaningful engagement among academicians, researchers, legal practitioners, policymakers and students on contemporary legal and policy questions. Through its commitment to scholarly excellence and original research, the Journal aspires to enrich intellectual property discourse and contribute to the development of a balanced, inclusive and forward-looking intellectual property ecosystem in India and beyond.

The Journal welcomes original and unpublished scholarly contributions across diverse areas of intellectual property law, including copyright, patents, trademarks, industrial designs, geographical indications, trade secrets, plant variety protection, traditional knowledge and allied fields.

ABOUT CENTRE FOR RESEARCH IN INTELLECTUAL PROPERTY (CRIP)

The Centre for Research in Intellectual Property (CRIP) is the focus of Intellectual Property research at the Maharashtra National Law University Mumbai. The main objective of the Centre is to lead research and promote well-informed interdisciplinary work in the area of intellectual property law, policy and practice through rigorous academic research, seminars, workshops and conferences. The Centre aims to bring together legal academics, policymakers and industrial experts already recognised for their historical and inter-disciplinary vigour. Through its activities, the centre aims to promote the understanding and critical appraisal of the important fields of IP law.

ABOUT DPIIT-IPR CHAIR, MNLU MUMBAI

The Department for Promotion of Industry and Internal Trade (DPIIT), Ministry of Commerce and Industry, Government of India, launched the Scheme for Pedagogy and Research in IPRs for Holistic Education and Academia (SPRIHA) in 2016 to strengthen intellectual property education and research across the country. In line with the National IPR Policy, 2016, the initiative envisages the establishment of IPR Chairs in select institutions to enhance teaching, develop specialised curricula, and promote high-quality research in the field of intellectual property. Maharashtra National Law University, Mumbai, has been selected as one of the institutions for establishing an IPR Chair, functioning in accordance with the norms prescribed by DPIIT under the SPRIHA scheme.

CALL FOR PAPERS

THEMES AND SUB-THEMES FOR PUBLICATION

The Editorial Board invites submissions from students, research scholars, academicians, and legal practitioners on the following themes and sub-themes concerning the evolving dimensions of Intellectual Property (IP).

1. Artificial Intelligence and Intellectual Property
    - AI, Patents and Inventorship
    - AI, Copyright, Authorship and Ownership
    - Training Data, Datasets and Data Governance
    - Regulation of Artificial Intelligence and Intellectual Property
    - Generative AI, Deepfakes and Digital Content Protection
    - Copyright Collecting Societies and AI-Generated Works

2. Intellectual Property in Life Sciences and Biotechnology
    - Intellectual Property in Life Sciences and Biotechnology
    - Compulsory Licensing, TRIPS Flexibilities and Public Health
    - Biopiracy, Access and Benefit Sharing (ABS), and Biodiversity Law

3. Trademark in Contemporary Era
    - Trademark and Personality Rights
    - Non-traditional Trademarks and the Expanding Notion of a Mark
    - Trademarks in the Age of Social Media and Digital Creators
    - Trademark Licensing and Franchising in a Changing Economy
    - Bad Faith, Squatting and the Limits of Trademark Registration
    - Trademark Protection in the Digital Marketplace

4. Competition Law, Digital Markets and Emerging Technologies
    - Competition Law, Digital Markets and Intellectual Property
    - Standard Essential Patents (SEPs), FRAND and Emerging Technologies
    - Blockchain, NFTs and Intellectual Property
    - Trade Secrets, Algorithms and Platform Governance

5. Patent Law, Policy and Innovation
    - Patent Policy, Patent Quality and Post-Grant Challenges
    - Academic Innovation, Open Science and IP Governance

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THEMES AND SUB-THEMES FOR PUBLICATION

6. Geographical Indications, Traditional Knowledge and Cultural Heritage
   - GI – Trademark Conflicts and Brand Protection
   - Protection of Traditional Knowledge and Indigenous IP Systems
   - Traditional Cultural Expressions (TCEs) and Community Intellectual Rights
   - Customary Law, Community Rights and IP Frameworks
   - Digital Documentation of Traditional Knowledge and Defensive Protection Strategies

7. Intellectual Property Enforcement and Dispute Resolution
   - Intellectual Property Disputes and Alternative Dispute Resolution (ADR)
   - Enforcement Technologies, Watermarking and Evidence in IP Litigation

The aforementioned themes are merely illustrative and not exhaustive. The Journal welcomes interdisciplinary and multidisciplinary research work exploring the interface of Intellectual Property Law with other fields of law, academic disciplines, and emerging areas of research.

IMPORTANT DATES

- Deadline for Submission of Full Paper: **December 15, 2026**
- Notification of Acceptance: January 15, 2027
- Tentative Month of Publication: By the end of January 2027
- Submit Full Paper here: https://forms.gle/RWVU4tnEkmjSbNcb9

Please DO NOT submit your manuscripts through email.
All submissions will be accepted only through the Google Form.

For **Queries**, kindly contact: e-journal@mnlumumbai.edu.in

SUBMISSION GUIDELINES

Authors submitting manuscripts to the MNLU Mumbai Intellectual Property Law Review are required to adhere to the following guidelines. Manuscripts that do not comply with these guidelines may, at the discretion of the Editors, be subject to desk rejection or returned to the author(s) for necessary revisions.

1. Research Articles must be between 4,000 and 6,000 words (exclusive of footnotes).

2. Every manuscript must be accompanied by an abstract of not more than 250 words. The abstract should provide a concise overview of the study, outlining the background and research problem, the objectives of the research, the methodology adopted, the central hypothesis or research proposition, where applicable, and the principal findings or conclusions of the study

3. The abstract and main text must be formatted in Times New Roman, font size 12, with 1.5-line spacing.

4. Footnotes must be formatted in Times New Roman, font size 10, with single-line spacing.

5. The manuscript text and all footnotes must be formatted in 'justified' alignment.

6. Manuscripts must be submitted in Microsoft Word format only (.doc or .docx).

7. All citations in the main text and footnotes must strictly conform to the Indian Law Institute (ILI) Citation Style. Authors are required to follow the prescribed citation guidelines, available here: http://www.ili.ac.in/cstyle.pdf.

8. Authors must submit a declaration confirming that the manuscript has not been previously published and is not under consideration for publication by any other journal or publication. Submissions must represent original scholarly work.

9. Co-authorship is permitted upto a maximum of two authors on a single manuscript.

10. All submissions will be subject to plagiarism screening. The Journal permits a similarity index of up to 10%. Manuscripts exceeding this threshold may be returned to the authors or rejected in accordance with the Journal's editorial policy.

11. AI generated content will not be accepted. The Research Article must be original contribution of the Author.

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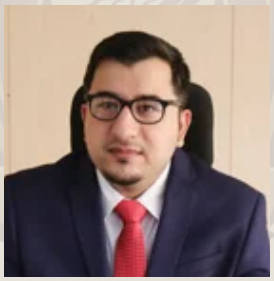


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